GOVERNMENT OF INDIA MINISTRY OF JAL SHAKTI,

DEPARTMENT OF WATER RESOURCES, RIVER DEVELOPMENT & GANGA REJUVENATION

LOK SABHA

UNSTARRED QUESTION NO. 2767

ANSWERED ON 05.12.2019

MONITORING MECHANISM FOR NRCP

2767. SHRIMATI KIRRON KHER

Will the Minister of JAL SHAKTI be pleased to state:

- (a) whether the Government has devised a monitoring mechanism for National River Conservation Plan (NRCP) and if so, the details thereof;
- (b) the quantum of funds allocated and released by the Government for implementation of the said plan, State-wise; and
- (c) the steps taken by the Government to increase the sewage treatment capacity under the said plan?

ANSWER

THE MINISTER OF STATE FOR JAL SHAKTI & SOCIAL JUSTICE AND EMPOWERMENT (SHRI RATTAN LAL KATARIA)

- (a) & (b) Projects under National River Conservation Plan (NRCP) are monitored by the nodal Departments in the respective State Governments and also periodically reviewed by this Ministry through regular visits and interaction at different levels. NRCP is a centrally sponsored scheme implemented on cost sharing basis between the Central and State Governments. Details of sanctioned cost and funds released to the States are given at **Annexure**.
- (c) Cleaning of river is a continuous process and Government of India is supplementing the efforts of the State Governments in addressing the challenges of pollution of rivers by providing financial and technical assistance. The works under NRCP include; collection, transportation and treatment of municipal sewage, river front development, low cost sanitation, electric crematoria, improved wood based crematoria etc. A sewage treatment capacity (STP) of 2522.03 mld (million litres per day) has been created so far resulting in reduction in pollution load being discharged into the various rivers.

Annexure referred to in reply to parts (a) to (b) of Lok Sabha Unstarred Question No. 2767 to be answered on the 05/12/2019 on "Monitoring Mechanism for NRCP".

State-wise details of rivers covered under National River Conservation Plan (excluding Ganga and its tributaries)

(Rs. in crore)

S. No.	State	Rivers covered	Sanctioned Cost	Funds Released by Central Govt.
1	Andhra Pradesh	Godavari	21.78	259.80
2	Telangana	Godavari & Musi	345.72	239.80
3	Jammu & Kashmir	Devika & Tawi	186.74	30.00
4	Jharkhand	Subarnarekha	3.14	4.26
5	Gujarat	Sabarmati, Mindola & Tapi	1779.78	434.90
6	Goa	Mandovi	14.09	9.26
7	Karnataka	Tunga, Bhadra, Tungabhadra, Cauvery & Pennar	66.25	47.83
8	Maharashtra	Godavari, Tapi, Krishna, Panchganga & Mula Mutha.	1182.86	208.95
9	Madhya Pradesh	Wainganga, Narmada & Tapti.	20.16	12.46
10	Manipur	Nambul	97.72	18.00
11	Odisha	Brahmini, Mahanadi Coastal Area (Puri)	92.74	63.40
12	Punjab	Ghaggar, Beas & Satluj	774.43	516.14
13	Tamil Nadu	Adyar, Cooum, Vaigai, Vennar, Cauvery & Tamrabarani	908.13	623.65
14	Kerala	Pamba	18.45	7.78
15	Sikkim	Rani Chu	275.75	181.43
16	Nagaland	Diphu and Dhansiri	82.80	34.50
Total	1		5870.54	2452.36
